

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 303/2018 In
O.A No. 3965/2017**

New Delhi, this the 2nd day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

S. R. Narang (aged about 67 years)
S/o. Sh. Mehar Chand Narang,
R/o. Flat No. 66, Pocket B-5,
Sector-8, Rohini,
New Delhi-110 085.Petitioner

(By Advocate : Mr. Sanjeev Gupta)

Versus

1. Sh. Anil Kumar Singh,
Chief Executive Officer,
Delhi Jal Board,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110 005.
2. Sh. Rajesh Mishra,
Member (Administration),
Delhi Jal Board,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110 005.Respondents

(By Advocate : Mr. Rajeev Kumar)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman:

Interim Order was passed on 21.03.2018 in O.A No. 3965/2017 directing that no recovery shall be affected from the pension of the applicant on the basis of the order impugned in the O.A. This C.P. is filed alleging that the respondents have affected the recovery.

2. In the counter affidavit it is stated that inadvertent recovery made has since been restored to the applicant. There is no denial of this by the petitioner also. Hence, the Contempt petition is closed. There shall no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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